

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI

Item 32

**MA 2556/2019 MA 2988/2019 MA 3845/2019 CA 511/2020 CA
102/2021 IA 1739/2021 CA 137/2022 in CP 3638/MB/2018**

CORAM:

SH. KAPAL KUMAR VOHRA

JUSTICE P. N. DESHMUKH (Retd.)

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **19.04.2022**

NAME OF THE PARTIES: - **Union of India**
Vs
**Infrastructure Leasing & Financial
Services Ltd & Ors**

Appearance (via video-conference):

MA 3845/2019

For the Applicant : Adv. Aniket Mokashi

For the Respondent : Adv. Roma Bhojani

CA 102/2021

For the Applicant : Adv. Devarsh Shah

For the Respondent : Adv. Roma Bhojani

IA 1739/2021

For the Applicant : Adv. Jaideep Singh Khattar

For the Respondent No. 3 : Adv. Vinod Kothari

For the Respondent : Adv. Roma Bhojani

CA 137/2022

For the Applicant : Adv. Roma Bhojani

Section 242(4), 241-242 of Companies Act, 2013

ORDER

Due to paucity of time matter could not be heard. At the request of the Counsels list IA 1739 of 2021 on **13.06.2022** and CA 137 of 2022 on **08.06.2022**. List all other Applications on **20.06.2022**.

Sd/-

K. K. VOHRA
Member (Technical)

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)

ANKIT